## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No.202/TD/2016

Subject	:Application for grant of Licence for inter-state trading under Section-15 of the Electricity Act, 2003 to undertake inter-State trading of electricity within India.
Date of hearing	: 19.1.2017
Coram	: Shri A.K. Singhal, Member Shri A.S. Bakshi, Member Dr. M.K. Iyer, Member
Petitioner	: Amplus Energy Solutions Private Limited
Parties present	: Shri Anil Bhat, Amplus Energy Shri Sanjeev Aggarwal, Amplus Energy

## Record of Proceedings

The representatives of the petitioner submitted that the present petition has been filed under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 for grant of inter-State trading licence for Category IV. The representatives of the petitioner further submitted that it has complied with all the provisions of the Trading Licence Regulations and requested for grant of inter-State trading licence.

2. After hearing the representatives of the petitioner, the Commission directed the petitioner to file the following information on affidavit, on or before 3.2.2017:

- (a) Audited Balance Sheet as on 31.3.2016 alongwith Auditors' Report, P&L Account and Schedules and notes on accounts for the financial year 2015-16, and
- (b) Details of Loans and advances given to associates as mentioned in Note 25 of Special Balance Sheet dated 31.8.2016 by clearly differentiating as short-term and long-term part.
- (c) As per the details of directors that Shri Sanjeev Aggarwal, Shri Guru Inder Mohan and Shri Jayant Goyal are working with applicant company since April, 2012, September, 2012 and March, **2019**, respectively while the applicant company was incorporated on 27.6.2013. The petitioner may clarify the same.
- (d) Operational details of the company during last three years alongwith comments on corresponding increase in fixed assets of the company.

(e) Details of share premium such as the date and no. of shares issued at premium, amount of premium and the details of valuation (i.e. valuation methodology along with computation) adopted to determine the share premium amount starting from the incorporation to special balance sheet date.

3. The Commission directed that due date of filing the above mentioned information should be strictly complied with, failing which the matter would be decided on the basis of the information available on record.

4. Subject to the above, the Commission reserved the order in the petition.

## By order of the Commission

Sd/-(T. Rout) Chief (Law)